

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.
FIR No. 13342/2020
PS: DBG Road
State Vs. Unknown
20.07.2020**

This is an application received through E-mail as moved on behalf of applicant seeking release of vehicle bearing no. **DL-6SAY-0125**, on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Applicant has been joined via Video Conferencing through Cisco Webex.

Reply is received from the IO through E-mail. Police has no objection in release of the said vehicle in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned Vehicle bearing no. **DL-6SAY-0125** to the applicant/registered owner. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Copy of this order be given dasti to the applicant. Copy of this order be sent to SHO PS concerned for compliance.

Accordingly, application stands disposed off.

The order be uploaded on the District Courts website forthwith. Copy of this order be also sent to concerned IO/SHO on his official ID for report and necessary information.

ARUL
VARMA
Digitally signed
by ARUL
VARMA
Date:
2020.07.20
15:24:10 +0530
(Arul Varma)

CMM (Central), Delhi/20.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.
e-FIR No. 013536/2020
PS: DBG Road
State Vs. Unknown
20.07.2020**

This is an application received through E-mail as moved on behalf of applicant seeking release of vehicle bearing no. **DL-9SAY-8476**, on superdari.

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Applicant has been joined via Video Conferencing through Cisco Webex.

Reply is received from the IO through E-mail. Police has no objection in release of the said vehicle in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned Vehicle bearing no. DL-9SAY-8476 to the applicant/registered owner. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Copy of this order be given dasti to the applicant. Copy of this order be sent to SHO PS concerned for compliance.

Accordingly, application stands disposed off.

The order be uploaded on the District Courts website forthwith. Copy of this order be also sent to concerned IO/SHO on his official ID for report and necessary information.

**ARUL
VARMA**
(Arul Varma)

Digitally signed
by ARUL VARMA
Date:
2020.07.20
15:23:18 +0530

CMM (Central), Delhi/20.07.2020

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITIAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 195/2016

PS: EOW

State Vs. Tanuj Rastogi Etc.

Misc. Application

20.07.2020

This is an application for preponement of application for de-sealing of the property moved on behalf of applicant Amit Raj Jain.

Present: Sh. Rajiv Kamboj, Ld. APP for the State and IO Inspector Bhoopendra Singh via Video Conferencing through Cisco Webex.
Sh. Atul Nagarajan and Sh. Yashpal Antil, Ld. Counsels for applicant Amit Raj Jain via Video Conferencing through Cisco Webex.

This is an application received through email as moved on behalf of applicant for preponement of application for de-sealing of the property. The same has been opposed by Ld APP for the State.

Submissions heard.

Keeping in view the averments of Ld. Counsel for the applicant and after perusing the contents of his application, the Court deems it fit to hear the matter, and accordingly the application is hereby allowed.

List for arguments on the application moved by the applicant for defreezing on 04.08.2020.

In the meanwhile, notice be issued to the concerned official of Oriental Bank of Commerce and his Ld. Counsel through email/WhatsApp for the said date.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

ARUL
VARMA

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by ARUL
VARMA
Date:
2020.07.20
16:20:50 +05'30'

**(Arul Varma)
CMM (Central District), Delhi
20.07.2020**